## PRINCIPAL SEAT AT BOMBAY <u>N O T I C E</u> (W.E.F. 09.06.2025) (Partial Modification w.e.f. 09.06.2025)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up **Original Side and Appellate Side matters**, the Hon'ble the Chief Justice has been pleased to approve the following :

- The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the Hon'ble The Chief Justice is allowed before the Division Bench headed by the Hon'ble Shri Justice A. S. Chandurkar.
- 2) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the Hon'ble Shri. Justice A. S. Chandurkar is allowed before the Division Bench headed by the Hon'ble Smt. Justice Revati Mohite Dere and vice versa.
- The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the Hon'ble Shri Justice M. S. Sonak is allowed before the Division Bench headed by the Hon'ble Shri. Justice M. S. Karnik and vice versa.
- The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the Hon'ble Shri Justice A. S. Gadkari is allowed before the Division Bench headed by the Hon'ble Shri. Justice Ravindra V. Ghuge and vice versa.
- 5) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the Hon'ble Shri Justice G. S. Kulkarni is allowed before the Division Bench headed by the Hon'ble Shri. Justice B. P. Colabawalla and vice versa.
- 6) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the Hon'ble Shri Justice Sarang V. Kotwal is allowed before the Division Bench headed by the Hon'ble Shri. Justice A. S. Gadkari.

- \*7) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice Riyaz I. Chagla** is allowed before the Single Bench presided over by the **Hon'ble Justice Sharmila U. Deshmukh and vice versa.**
- 8) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri. Justice Manish Pitale is allowed before the Single Bench presided over by the Hon'ble Shri. Justice N. J. Jamadar and vice versa.
- \*9) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri. Justice S. M. Modak is allowed before the Single Bench presided over by the Hon'ble Shri. Justice Madhav Jamdar.
- \*10) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri. Justice Milind N. Jadhav is allowed before the Hon'ble Shri Justice R. N. Laddha and vice versa.
- 11) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri. Justice Madhav Jamdar is allowed before the Single Bench presided over by the Hon'ble Shri. Justice Shivkumar Dige and vice versa.
- 12) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri. Justice Amit Borkar is allowed before the Single Bench presided over by the Hon'ble Shri. Justice Ashwin D. Bhobe and vice versa.
- 13) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri. Justice Abhay Ahuja is allowed before the Single Bench presided over by the Hon'ble Shri. Justice Kamal R. Khata and vice versa.
- 14) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Ms. Justice Gauri Godse is allowed before the Hon'ble Shri Justice Somasekhar Sundaresan and vice versa.

## <u>NOTE</u>

- (A) This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Remove from board", etc.
- (B) The aforesaid directions shall be in force until the present assignment continues.
- (C) In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.
- \* Indicates Partial Modification at Sr. Nos. 7, 9 and 10.

Dated this 16<sup>th</sup> day of May 2025

By Order

sd/-(A. H. Laddhad) Prothonotary and Senior Master, High Court, Original Side, Bombay. sd/-(H. M. Bhosale) Registrar (Judicial-I) High Court, Appellate Side, Bombay.